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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO.17/2004
in
O.A. NO.1570/2003

This the 4th day of June, 2004

HON'BLE SHRI V.K.MAJOTRA, VICE-CHAIRMAN (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

Ravinder Singh,
2/361, Subhash Nagar,
New Delhi-110027.

... Applicant

(By Shri Baljit Singh, Advocate)

-versus-

1. Shri P. Shankar,
Central Vigilance Commissioner,
Government of India,
Satarkata Bhawan,
INA, New Delhi-110023.

2. Shri Mange Lal,
Deputy Secretary,
Central Vigilance Commission,
Satarkata Bhawan, INA,
New Delhi-110023.

... Respondents

(By Shri R.V.Sinha, Advocate)

O R D E R (ORAL)

Hon'ble Shri V.K.Majotra, V.C.(A) :

OA No.1570/2003 was partly allowed vide order dated 24.7.2003 with the following directions to the respondents :

"7. In the above view of the matter, OA succeeds but partially and is accordingly disposed of. The respondents are directed not to disengage the services of applicants, who are presently working on ad hoc basis till the regularly selected candidates through SSC join duty. Interim order dated 20.06.2003 issued in this regard is made absolute only to the extent. However, the applicants request for regularisation has no merit and fails. No costs."

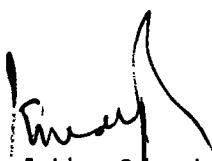
2. The learned counsel of applicant contended that applicant had been appointed on the post of Stenographer

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(English) on ad hoc basis but his services have been terminated when one Shri Shiv Kumar joined as Stenographer Grade-D on 24.9.2003. The learned counsel of applicant stated that Shri Shiv Kumar is a Stenographer (Hindi) and as such applicant who had been working as Stenographer (English) could not have been removed from service.

3. The learned counsel of respondents contended that there are no posts of Stenographers separately for English and Hindi. The rules provide only for recruitment to the post of Stenographer Grade-D and no distinction as respects the language exists in the rules. Applicant had been appointed vide order dated 3.4.1999 as Stenographer Grade-D in the scale of Rs.4000-6000 for a period of three months w.e.f. 23.3.1999. His services were terminated w.e.f. 16.3.2000. However, he was again appointed as Stenographer Grade w.e.f. 9.11.2000. Respondents have filed copies of the Central Vigilance Commission (Stenographers) Recruitment Rules, 1975, applicant's first appointment order dated 9.4.1999 and the latest appointment order dated 9.11.2000. The contentions of the respondents are borne out from these documents. No case of contempt has been established against the respondents.

4. The contempt petition is dismissed. Notices to the respondents are discharged.


(Kuldip Singh)
Member (J)

/as/


(V. K. Majotra)
Vice-Chairman (A)

4.6.04